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(ग) और (घ) सरकार को यह जानकारी है कि अन्य व्यक्तियों की तरह कुछ सरकारी अधिकारियों के पास भी कला कृतियें, प्रतिमाएं इत्यादि हैं। प्रस्तावित कानून के अधीन सरकारी अधिकारियों को भी पुरावशेषों के संबंध में आवश्यक ब्यौरे देते हुए विशिष्ट श्रेणियों के पूरावशेषों को पंजीकृत करना होगा ।

t[THE MINISTER OF EDUCATION. SO-CIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) Yes, Sir. The Government propose to bring forward a legislation which will provide inter alia for registration of antiquities and for compulsory acquisition of antiquities and art treasures wilh a view to preserving them in publicplaces. The categories of antiquities required to be registered will be notified by the Government from time to time.

- (b) According to the proposed legislation, it will not be lawful for any person other than the Central Government, or any authority or agency authorised by it, to export any antiquity or art treasure. The present policy is to permit export only when the antiquities are meant for educational institutions, recognised State Museums or bonafide temporary exhibitions or arc presented as State gifts. It may, however, be added that the Central Museums Review Committee, while observing that export of all antiquities should be done through the State, has also expressed the feeling that permanent body be set up to advise Government on the sale of surplus antiquities in the overseas market. The Committee's report is under consideration of Government.
- (c) and (d) Government are aware that, like other individuals, some Government officials are also in possession of works of art, idols, etc. Under the proposed legislation, Government officilals will also be required to register the specified categories of antiquities, giving the necessary details about them.
 - †[] English translation.

SETTING UP OF A WHEAT BOARD

to Questions

360. SHRIMATI LAKSHMI KUMARI CHUNDAWAT: Will the Minister of AG-RICULTURE be pleased to state:

- (a) whether Government have decided to set up a Wheat Board in the country; and
- (b) if so, what are the reasons therefor, and the main features of the proposed Board?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) and (b) The Government of India has set up an Indian Wheat and Wheat Products Development Council. A copy of the Resolution setting up the Council is attached.

RESOLUTION

No. 3(13)/72-TECH-I

GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE DEPARTMENT OF FOOD Mew Delhi-l, the 30th March,

The Government of India has decided to constitute an Indian Wheat and Wheat Products Development Council with following functions/terms of reference.

- (i) To consider the current levels of consumption of wheat and wheat products in various parts of the country; to assess the scope for increasing their consumption and to suggest measures necessary for increasing and promoting the same.
- (ii) To consider the existing programmes in regard to research and development of technology for production and processing of wheat and of wheat products and to suggest necessary strengthening of measures in regard thereto.
- (iii) To consider the role which wheat and wheat products can play in the current efforts in the country to raise the nutritional level of the people and to suggest specific wheat and wheat products for incorporation in the country's programmes for school feeding and similar programmes.
- (iv) To review the current position regarding industrial uses of wheat and to suggest ways and means of increasing such utilisation.

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- (vi) To consider the current marketing methods and facilities for marketing of wheat and wheat products and to suggest necessary measures for improving the same
- (vii) To survey the possibility of export of wheat and wheat products and to make recommendations in regard thereto.
- (viii) Any such problems as may be referred to it by the Government of India for advice.

To carry out the above functions, necessary staff would be provided by the Food Department.

The Council will be advisory and consist of the following:-

- 1. Minister (S) Chairman
- 2. Secretary (Food—Vice-Chairman)
- 3. A non-official nominated by Government—Co- Vice-Chairman

Member

- 4. Secretary (Agri.)
- 5. Director General, ICAR and exofficio Secretary.
 - 6. Joint Secretary (Policyj
 - 7. Joint Secretary (Admn.)
 - 8. Director, CFTRI
- 9. Agricultural Production Commissioner
 - 10. M. D., FCI
 - 11. M.D., MBI
 - 12. Executive Director (F&NB)
- 13. A representative of the Department of Industrial Development.
- 14. A representative of the Department of Foreign Trade.
- 15. Two representatives of food industry including confectioners and Halwais' Association.

- 16. A representative of the Agricultural University or Home Science College.
- 17. A representative of the All-India Foodgrains Dealers Association.
- 18. A representative of Consumers' Council of India.
- 19. A representative from each of the State Governments.

The Headquarters of the Indian Wheat and Wheat Products Development Council will be at New Delhi. The Council will be under the administrative control of the Ministry of Agriculture, Department of Food. It will meet periodically, at least once in 6 months, and will make its recommendations to the Government of India.

The duration of membership will be for 3 years where a member is nominated; and where a person is a member of the Council by virtue of an office or appointment he holds, his membership shall be terminated when he ceases to hold that post or appointment and the vacancy so caused shall be filled by his successor to the office.

The Council will set up sub-committees according to requirements to look into specific problems.

G. C. N. Chahal Joint Secretary to the Govt, of India

GHER PRICES PAID BY GUJARAT AGRO-INDUSTRIES CORPORATION FOR IMPORT OF TRACTORS

- 24. DR. BHAI MAHAVIR: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether it is a fact that prices paid for import of certain tractors by the Gujarat Agro-Industries Corporation in January, 1972 were considerably higher than the prices paid by STC for the same tractors a few months earlier;
- (b) if so, the details of difference in prices and the reasons for paying higher prices;
- (c) how much additional money was paid by Gujarat Land Mortage Bank as extra foreign exchange because of this difference;
- (d) whether Government propose to hold an inquiry into the whole affair?

Transferred from the 8th May, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI (ANNASAHEB SHINDE): (a) to (c) A statement is laid on the Table of the Sabha. [See Appendix LXXX, Annexure No. 31]

(tl) Government do not consider it necessary to hold an enquiry into the matter.

†अखिल भारतीय महापौर परिषद् का ज्ञापन

- 143. डा॰ भाई महावीर : क्या स्वास्थ्य तथा परिवार नियोजन मन्त्री यह बताने की क्रपाकरेंगे कि:
- (क) क्या अखिल भारतीय महापौर परि-षद् ने कलकत्ता निगम को भंग करने के संबंध में एक ज्ञापन प्रधान मन्त्री को दिया था ; और
- (ख) यदि हां, तो क्या उसमें इस आरोप के समर्थन में कोई तथ्य दिए गए थे कि निगम को राजनीतिक कारणों से भंग किया गया था?

ALL INDIA MAYORS COUNCIL'S MEMORANDUM

- 143. DR. BHAI MAHAVIR: Will the Minister of HOME AFFAIRS be pleased to
- (a) whether the All India Mayors Council had submitted to the Prime Minister a memorandum regarding the dissolution of the Calcutta Corporation; and
- (b) if so, whether the memorandum contained any facts in support of the allegation that the said Corporation was dissolved due to political reasons ?]

स्वास्थ्य और परिवार नियोजन मंत्रालय में राज्य मंत्री (प्रो० देवी प्रसाद चट्टोपाध्याय) : (क) जी हां।

(ख) राज्य सरकार से उत्तर की प्रतीक्षा की जा रही है और प्राप्त होने पर सभा-पटल पर रख दिया जायेगा।

(b) The reply is awaited from the State Government and shall be placed on the Table of the Sabha on receipt.]

TAKING OVER OF FOOD TRADE

- 168. SHRI T. V. ANANDAN: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether there is any proposal under Government's consideration to take over Food Trade to stabilise the price-level in the country; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) and (b) Complete take over of food trade is not contemplated at present. A considerable volume of wholesale trade in major foodgrains is already being transacted through public agencies in order to stabilise prices.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

THE CONTINUED RISE IN PRICE OF SUGAR SOLD IN OPEN MARKET

SHRI A. G. KULKARNI (Maharashtra): Sir, I beg to call the attention of the Minister of Agriculture to the continued rise in price of sugar sold in the open market and the delay on the part of the Government to announce its new sugar policy.

[Mr. DEPUTY CHAIRMAN in the Chair]

THE MINISTER OF AGRICULTURE (SHRI FAKHRUDDIN ALI AHMED) : Sir, on the 17th March, 1972, I made a statement on the floor of this House in response to a Calling Attention Notice by Shri A. G. Kulkarni and Dr. Bhai Mahavir explaining in detail the reasons for the rise in prices of sugar sold in the open market. That was in the context of the widespread expectation prevailing at that time of a possible increase in the Excise Duty on sugar in the budget for the year 1972-73 and its consequent effect on the price trends in the market. Within a few days after the announcement of the budget proposals on the 15th March, 1972,